

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

INDEX

IN

RESPONSE AFFIDAVIT

(On behalf of Uttarakhand Pollution Control Board, Dehradun)

in

Original Application No. 1 of 2025

Kavita

Applicant

Versus

State of Uttarakhand & Ors.

Respondents

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Date:

Place: Dehradun



MUKESH VERMA

Advocate for UKPCB

Chamber No. 50, Old Block,

Supreme Court of India, New Delhi



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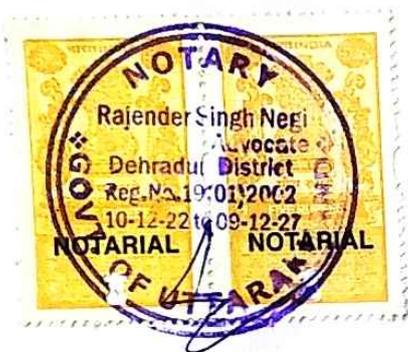
Kavita

Applicant

Versus

State of Uttarakhand & Ors.

Respondents



Affidavit of Dr. Parag Madhukar Dhakate, aged about 48 years, S/o Shri M. B. Dhakate presently posted as Member Secretary, Uttarakhand Pollution Control Board, Dehradun.

Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -



1. That the deponent is presently posted as the Member Secretary, Uttarakhand Pollution Control Board and as such is fully conversant with the facts of the case.

2. That the above-mentioned matter was listed for hearing on 24.01.2025 wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

".....

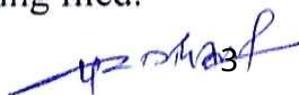
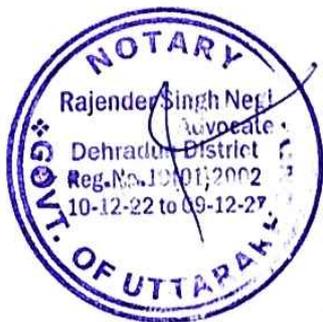
8. Replies/responses by respondent no. 1 to 4 be filed at least three days before the next date of hearing.

9. Further in view of the factual averments made in the application, we also consider due verification thereof through a Joint Committee to be necessary. Accordingly, we constitute a Joint Committee comprising of the representatives of CPCB, UKPCB, District Mining Officer and District Magistrate, Uttarkashi. The Joint Committee is directed to visit the spot after giving notice to the Project Proponent, look into the grievances after joining the applicant and representative of the Project Proponent, verify the factual position, suggest appropriate remedial action and submit its report within six weeks. The CPCB will be the nodal agency for coordination and compliance.

10. It may be observed here that the concerned authorities-the Director, Mining and Geology, Uttarakhand, the District Magistrate, Uttarkashi and Regional Officer, UKSPCB, Uttarkashi are under statutory obligation to inspect the mine and in case of violation take appropriate remedial and punitive action in accordance with law independent of any direction by this tribunal. In case the Joint Committee observes any violations of statutory provisions/environmental norms it shall send copy of its report to the concerned authorities which shall be bound to take appropriate remedial and punitive action in discharge of their statutory obligation in accordance with law and to file Action Taken Report before this Tribunal at least three days before the next date of hearing fixed.

.....”

3. That in compliance with the aforesaid order, the instant response affidavit is being filed.

4. It is humbly submitted that the Joint Committee conducted Inspection of the site on 03.03.2025 as per the directions of the learned Tribunal and report of joint committee was filed by CPCB on dated 12.03.2025.
5. It is stated that Shri Ratan Singh Aswal son of Shri Abdayal Singh Aswal, resident of Ballupur, Dehradun, submitted his application form dated 22.09.2021 and after the examining the matter, a letter of Consent to Establish dated 02.11.2021 was issued conditionally with the condition of proper compliance of the specific and general conditions from the point of view of environmental pollution regarding extraction/mining at the subject site. In this connection, a copy of CTE vide letter no. 1094 dated 02.11.2021 is being marked and filed as **Annexure No. 01** to this affidavit.
6. Furthermore, vide letter dated 03.02.2024 UKPCB issued CTO to the project proponent. As per the report of Joint Committee, unit has not started mining operations yet. However, CTE and CTO has been obtained by the unit. The CTO of the present unit expired on 31.03.2024, and no application for its renewal has been submitted till date. In this connection, a copy of CTO dated 03.02.2024 is being marked and filed as **Annexure No. 02** to this affidavit.
7. Additionally, with respect to public hearing, advertisement for public hearing to grant Environment Clearance (EC) to project was first published in local newspaper by UKPCB on 25.03.2021 and public hearing in respect of the same was conducted on 30.04.2021 in Village Bhakwar, Tehsil Mori, District Uttarkashi. These aspects are already covered in Joint Committee report.
8. That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the



[Handwritten signature]

orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.

[Signature]
Deponent

Verification: -

Verified at Dehradun on the 29th day of April 2025, that the contents of the response affidavit are true and correct to the best of my knowledge and belief based on the official record and nothing is false, and no material has been concealed therein.

[Signature]
Deponent



This affidavit is sworn before me by
Shri... *Dr. Parag Madhulca Dhakati* ...
who is identified by Shri...
at Dehradun on... *29/4/25* ...
29/4/25
(Rajender Singh Negi)
Advocate & Notary, Dehradun



मुख्यालय
उत्तराखण्ड पर्यावरण नियंत्रण बोर्ड
"गौरा देवी पर्यावरण भवन"
46बी, आई0टी0 पार्क, सहस्रधारा रोड, देहरादून
Web : www.ueppcb.uk.gov.in. E-mail : msukpcb@yahoo.com

पत्रांक-यूकेपीसीबी/एचओ/एनओसी-7450/2021/1094

दिनांक

+0-2021 2.11.2021

सेवा में,

M/s Ratan Singh Aswal,
Silica Sand Mining Project,
Vill-Bakhwad Mori, Distt- Uttarkashi.

Registered/AD

Application ID - 1705439
CAF ID - 31217
CTE - Fresh

विषय :-पर्यावरणीय प्रदूषण की दृष्टि से उपखनिज के चुगान कार्य हेतु स्थापनार्थ सहमति पत्र (Consent to Establish) निर्गमन।

महोदय,

कृपया उपरोक्त विषयक आपके आवेदन पत्र दिनांक-22.09.2021 एवं तत्सम्बन्धी क्षेत्रीय कार्यालय की निरीक्षण आख्या एवं संस्तुति का बोर्ड मुख्यालय में परीक्षण किया गया एवं परीक्षणोपरान्त लिए गए निर्णय के क्रम में विषयगत स्थल पर चुगान/खनन को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित विशिष्ट शर्तों एवं सामान्य शर्तों के समुचित अनुपालन की शर्त के साथ सशर्त स्थापनार्थ हेतु सहमति पत्र (Consent to Establish) निर्गत किया जाता है।

1- यह स्थापनार्थ सहमति पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल/खनन क्षेत्र :	Vill-Bakhwad Mori, Distt- Uttarkashi.
(ख) खनन/चुगान :	Extraction of Silica Sand : (as per mining department order) 1st year – 39,569 Ton; 2 nd year – 66,841Ton; 3 rd year – 88,879 Ton; 4 th year-1,17126Ton & 5 th year – 1,75,017 Ton.
(ग) मुख्य कच्चे माल :	Silica Mineral
(घ) औद्योगिक उत्प्रवाह :	Nil.
(ङ.) प्रयुक्त ईंधन :	Nil.

उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः स्थापना हेतु सहमति पत्र प्राप्त करना आवश्यक होगा।

- 2- चुगान/खनन क्षेत्र में सभी आवश्यक यन्त्र, संयंत्र, हरित पट्टिका, उत्प्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियन्त्रण की व्यवस्था की स्थापना में की गई प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरन्तर प्रेषित करें।
- 3- चुगान/खनन क्षेत्र में परीक्षण संचालन तब तक प्रारम्भ नहीं करें, जब तक कि वह बोर्ड से जल अधिनियम एवं वायु अधिनियम के अन्तर्गत सहमति (CTO) प्राप्त न कर ले। जल सहमति एवं वायु सहमति (CTO) प्राप्त करने हेतु इकाई में संचालन प्रारम्भ करने की तिथि से कम से कम 2 माह पूर्व निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य जमा कर दिया जाये। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
- 4- चुगान/खनन क्षेत्र में परीक्षण संचालन से पूर्व क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनिश्चित कराया जाये।
- 5- जनित घरेलू उत्प्रवाह को सेप्टिक टैंक के माध्यम से सोकपिट में निस्तारित किया जाये।
- 6- यह स्थापना हेतु सहमति पत्र केवल घरेलू उत्प्रवाह के लिये मान्य है।
- 7- इकाई प्रतिवर्ष माह सितम्बर तक पर्यावरणीय वक्तव्य प्रस्तुत करना सुनिश्चित करें।
- 8- यह स्थापना हेतु सहमति पत्र जारी होने की तिथि से 05 वर्ष तक की अवधि के लिए वैध होगा।
- 9- चुगान/खनन क्षेत्र का संचालन इस प्रकार से किया जाये, कि परिवेशीय वायु गुणवत्ता सदैव बोर्ड मानकों के अनुरूप रहे।

- 10- चुगान/खनन क्षेत्र से जनित ठोस अपशिष्ट पदार्थों को इस प्रकार निस्तारित किया जाये, कि जल, वायु तथा मृदा प्रदूषण की गारंटी न रहे।
- 11- चुगान/खनन कार्य का संचालन इस प्रकार किया जाये, कि प्रदूषण सम्बन्धी शिकायतें प्राप्त न हों। प्रदूषण सम्बन्धी जन-शिकायतें प्राप्त होने एवं पुष्टि होने पर स्थापना हेतु सहमति पत्र रिवोक कर दी जायेगी। जिसका सम्पूर्ण उत्तरदायित्व उद्यमी का होगा।
- 12- चुगान/खनन क्षेत्र परिसर में चारों तरफ कम से कम 3 कतारों वाली हरित पट्टिका विकसित की जाये। हरित पट्टिका हेतु सघन तथा छायादार वृक्षों का घनन किया जाये। हरित पट्टिका हेतु निर्धारित भूमि पर निर्माण कार्य न किया जाये।
- 13- चुगान/खनन क्षेत्र में परिसंकटग्रय अपशिष्ट (प्रबन्धन एवं ट्रांसबाउण्ड्री मूवमेन्ट) नियम 2016 का अनुपालन सुनिश्चित करें तथा उत्पादन से पूर्व परिसंकटग्रय अपशिष्ट के निस्तारण हेतु बोर्ड से प्राधिकार प्राप्त किया जाये।
- 14- चुगान/खनन क्षेत्र में सुरक्षा सम्बन्धी समस्त उपाय किये जायें तथा उत्पादन प्रारम्भ करने से पूर्व सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त किया जाये।
- 15- चुगान/खनन हेतु State Environment Impact Assessment Authority, (SEIAA), Uttarakhand द्वारा निर्गत पर्यावरणीय स्वीकृति सं०-283-01(99)/2019 दिनांक 12.08.2021 में वर्णित समस्त शर्तों का अनुपालन सुनिश्चित किया जाये।
- 16- चुगान/खनन हेतु उत्तराखण्ड सरकार के उद्योग विकास विभाग द्वारा निर्गत सहमति पत्रांक-691/VII-A-1/2020/187 Kha/07 दिनांक 06.07.2020 में वर्णित समस्त निर्देशों का अनुपालन सुनिश्चित किया जाये।
- 17- चुगान/खनन क्षेत्र में बोर्ड की पूर्वानुमति के बिना डी०जी० सेट आदि की स्थापना न की जाये।
- 18- इकाई द्वारा कार्यालय निदेशक, भूतत्व एवं खनिकर्म इकाई का पत्रांक-2047 मुख्य खनिज-मा०प्ला०/56/उत्त०/भूखनि०ई०/2015.16 दिनांक 06.02.2017 में वर्णित शर्तों का अक्षरशः अनुपालन सुनिश्चित किया जाये।
- 19- विषयगत खनन स्थल पर खनन/चुगान कार्य सक्षम स्तर से अनुमोदित Mining Plan के अनुसार ही किया जाये तथा खनन/चुगान कार्य मात्र सूर्योदय से सूर्यास्त तक ही किया जाये।
- 20- इकाई चुगान/खनन कार्य इस प्रकार किया जाये कि जल एवं वायु प्रदूषण की समस्याएँ उत्पन्न न हों। वायु प्रदूषण नियंत्रण हेतु धूल जनित बिन्दुओं पर आवश्यकतानुसार जल छिड़काव की व्यवस्थाएँ की जाये ताकि परिवेशीय वायु गुणवत्ता सदैव मानकों के अनुरूप रहे।
- 21- विषयगत स्थल पर खनन/चुगान कार्य मात्र Manually किया जाये।
- 22- खनन/चुगान कार्य इस प्रकार सुनिश्चित किया जाये कि खनन/चुगान से नदी/जल धारा का प्राकृतिक प्रवाह किसी भी दशा में बाधित न होवे तथा समीपवर्ती जल स्रोतों की गुणवत्ता किसी भी दशा में प्रभावित न होवे।
- 23- खनन/चुगान से प्राप्त रेता/बजरी/पत्थर के परिवहन हेतु आबद्ध वाहनों की नियमित जांच सुनिश्चित की जाये, ताकि परिवेशीय वायु गुणवत्ता सदैव मानकों के अनुरूप रहे।
- 24- विषयगत स्थल पर खनन/चुगान कार्य समाप्ति के दो पूर्व इकाई Mining Closure Plan की प्रतियाँ सभी सम्बन्धित विभागों को प्रेषित किया जाना सुनिश्चित करें, उक्त कार्य हेतु पूर्व से ही Corpus fund की व्यवस्था की जाये।
- 25- खनन/चुगान कार्य मात्र सक्षम स्तर से सीमांकित क्षेत्र के अन्तर्गत ही किया जाये।
- 26- खनन/चुगान हेतु समय-समय पर शासन/सक्षम स्तर से प्रेषित आदेशों/निर्देशों का अनुपालन सुनिश्चित किया जाये।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं सन्तोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत स्थापना हेतु सहमति (CoE) पत्र निरस्त कर दिया जायेगा। बोर्ड का अधिकार सुरक्षित है, कि स्थापना हेतु सहमति पत्र (Consent to Establish) की शर्तों में संशोधन किया जाये अथवा निरस्त कर दिया जाये।

उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में खनन क्षेत्र द्वारा इस कार्यालय में दिनांक 28.11.2021 तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाये। अनुपालन आख्या नियमित प्रेषित की जाये, अन्यथा स्थापना हेतु सहमति पत्र निरस्त कर दिया जाएगा।
भवदीय

(एस०पी० सुबुद्धि)
सदस्य सचिव

पृ० सं० एवं दिनांक/उपरोक्तानुसार

प्रतिलिपि:- क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सूचनार्थ एवं उपरोक्त के अनुपालन हेतु प्रेषित।

पर्यावरण अभियन्ता
29/12

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UKPCB



HEAD OFFICE
Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con(R)/R-283/2024/1497

date-3/2/24

REGD. POST

To,
M/s Ratan Singh Aswal
Silica Sand Mining Project,
Vill- Bakhwad Mori,
Distt- Uttarkashi

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 31217
CCA (Fresh)

Application no.- 4967550
Date :-17.11.2023

CCA is hereby granted to M/s Ratan Singh Aswal for mining of Silica Sand Mining located at Vill- Bakhwad Mori Distt- Uttarkashi (Mining lease area-35.944 hactres) subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions:-

1. This CCA is granted for the period upto 31-03-2024 and valid for mining of following products with Capital Investment/Net Assets Values ₹105.0 Lakh :-

S. No.	CTE (Fresh)		Present CCA (Fresh)	
	Product	Quantity (Per Year)	Product	Quantity (Per Year)
1	Extraction of Silica Sand (1 st year)	39569 MT	Extraction of Silica Sand (1 st year)	39569 MT

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	CTE (Fresh)	Present CCA (Fresh)
Trade Effluent	Nil	Nil
Sewage	Nil	1.0

- (ii) Trade Effluent Treatment and Disposal :-Nil
(iii) Sewage Treatment and Disposal :- The applicant shall provide comprehensive septic tank/soak pit as is required with reference to influent quantity and quality.

3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission Control Equipment	Emission standards not to exceed
Not Applicable						
Ambient Air Quality						

1	Particulate matter RSPM (PM10)	Not to exceed	100 µg/M ³ (24Hr. Average)
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In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- (i) The **Factory Manager** of M/sNA..... is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- (ii) The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
Not Applicable			

- (iii) The authorization shall be in force **for the period upto.....NA....**
- (iv) The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

Terms and conditions of authorization :-

- (i) The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made there under.
- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
5. This CCA is valid of mining of Silica sand through semi mechanized method without Drilling & Blasting processes only.
6. **Compulsory documents to be submitted by the Industry/Unit :-**
- (i) Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** and **Third Party Audit Report**.
- (ii) Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
- (iii) Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area**.
7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA. *HC*

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
9. Unit has to comply with the Specific & General conditions which are as follows :-

Specific Conditions:

1. The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.
2. The Occupier shall under take mining in conformity with approved Mining Plan with the conditions and Rules prescribed in this regard, and instruction issued time to time.
3. The Occupier shall make permanent pillar(s) along the boundary of the mining area and shall display details as- Name of Occupier, Lease Date & Validity, Lease Area etc. at prominent place.
4. The Occupier shall ensure that whatever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
5. The Occupier shall ensure regular water sprinkling in critically prone to air pollution and having high levels of Particulate Matter (PM) such as loading and unloading points and all transfer points.
6. The Occupier shall undertaken adequate safeguard measures during extraction of minor minerals and ensure that due to this activity the hydro-geological refine of surrounding area shall not be affected.
7. Vehicular emission shall be kept under Control and regularly monitored. The mined material/over burden shall be carried out through the covered vehicles only and vehicles carrying the mined material/over burden shall not be overloaded.
8. Mining of Silica Sand only shall be carried out as per approved mining plan. Drilling/blasting etc shall be carried out only after prior approval of the Competent Authority.
9. Periodical medical examination of workers engaged in mining activity shall be carried out and records maintained.
10. The Occupier shall take all precautionary measures during mining operation for conservation & protection of endangered fauna & flora etc.
11. No change shall be made in mining technology and scope of mining work without prior approval of competent authority.
12. Mining shall be carried out in stipulated time and duration as permitted by competent authority.
13. The Occupier shall comply with the directions/instructions issued by the competent authority from time to time.
14. The Occupier shall strictly adhere to the conditions of Environment Clearance issued by the competent authority & provisions of approved mining plan, scrupulously.
15. The occupier shall comply with the Environment Management Plan and shall execute proposed environment management activities, scrupulously.
16. Overburden generated from the mining process shall be managed and restored as per approved mining plan. Illegal disposal/dump of overburden shall be treated as non compliance.
17. The Occupier(s) shall mark the mining area as per allotted mining lease by Competent Authority and mining shall be carried out only in approval mining area.
18. The Occupier shall ensure to submit Ambient Air Quality Report at quarterly basis.
19. The Occupier shall strictly adhere to **Approved Mining Plan with Progressive Mining Closure Plan** duly approved by the competent authority. In case of non-compliance, this CCA shall stand withdrawn.
20. The Silica Sand mining capacity shall not exceed the mining capacity as permitted by the Directorate of Geology & Mining, Uttarakhand.
21. The Occupier shall strictly adhere to condition of Consent to Establish and CCA issued by this Board.
22. Mining and other allied activities shall be carried out such a way so that ambient air quality of the area does not exceed the prescribed limit.

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23. The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.
24. The Occupier shall strictly adhere to the provisions of the Water Act, Air Act, Environment (Protection) Act, and Rules/Notifications made thereunder.

General Conditions:-

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
11. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without permission of Board.
13. This CCA order is issued based on online approval of Competent Authority.


Environment Engineer

Letter No. :UKPCB/HO/Con(R)/R-283/2024/ Dated: as above

Copy to:

1. **Chairman, Uttarakhand Pollution Control Board, Dehradun** for kind information please.
2. **Regional Officer, Uttarakhand Pollution Control Board, Dehradun** for information and compliance of the same.


Environment Engineer